

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/957(CH)2024

In

CP (IB) No. 154/Chd/HP/2019

(Admitted)

IN THE MATTER OF:

Melrose Creations Pvt. Ltd.

... Petitioner-Operational Creditor

Versus

Dunlop Auto Tyres Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 15.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.08.2024.

Sd/-

Court Officer

15.07.2024

Atiqur Rehman